

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 179 of 2013

Dated : 30th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra Rajya Sahakari Sakhar
Karkhana Sangh Ltd.

.... Appellant(s)

Versus

Maharashtra Energy Development Agency & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv for
Mr. Bhushan V. Mahadik
Mr. Buddy Ranganadhan,
Amicus Curiae

ORDER

Mr. Rajiv, the learned counsel for the Appellant is not able to make any submissions with regard to the maintainability of the Appeal, on which we entertained a doubt. However, he seeks some more time to know about the legal position.

Therefore, we think it fit to appoint Mr. Buddy A. Ranganadhan, as Amicus Curiae counsel to assist this Tribunal with regard to the maintainability of the Appeal.

Post the matter on **11.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson